


FIR No. 0683/2020  
PS Nangloi

Ld. APP for the State.

None for applicant despite repeated calls.

Be put up for consideration on 27.06.2020.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 0683/2020  
PS Nangloi

22.06.2020

At 3.45 pm

At this stage, Ld. counsel for applicant has appeared and requested for calling the IO in the matter.

Submissions heard.

In view of the submissions, let court notice be issued to the IO to appear in person on date already fixed i.e 27.06.2020.

(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

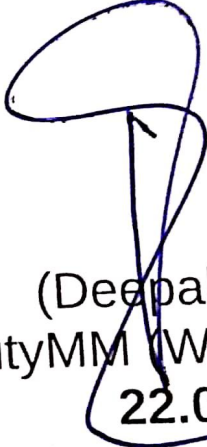
FIR No. 0683/2020  
PS Nangloi

22.06.2020

Present : Ld. APP for the State.

None for applicant/accused despite calls.

Be put up on 27.06.2020.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/De  
22.06.2020

FIR No. 0683/2020  
PS Nangloi

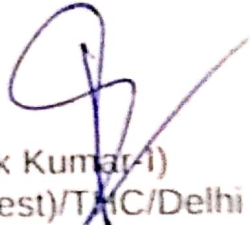
22.06.2020

At 3.45 pm

At this stage, Ld. counsel for applicant has appeared and requested for calling the IO in the matter.

Submissions heard.

In view of the submissions, let court notice be issued to the IO for date already fixed i.e 27.06.2020.

  
(Deepak Kumar-I)  
DutyMM (West)/TAC/Delhi  
22.06.2020

FIR No. 365/18  
PS Rajouri Garden

22.06.2020

An application for grant of bail on behalf of the applicant Rajender<sup>g</sup>@  
Babu has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
Duty MM (West)/THC/Delhi  
22.06.2020

FIR No. 181/18  
PS Crime Branch

22.06.2020

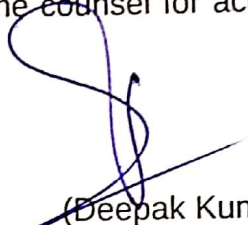
Present : Ld. APP for the State.

None for applicant despite repeated calls.

Record reveals that on the previous date of hearing i.e. 12.06.2020, Ld. counsel for accused requested for matter to be heard through Video Conferencing.

In view of the above and considering the interest of justice, let matter be put up for consideration on 28.06.2020. *Handwritten initials*

Ahlmad is directed to inform the counsel for accused on his mobile phone mentioned on the application.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

Misc. Application  
Bail Bond Mohd. Asif

22.06.2020

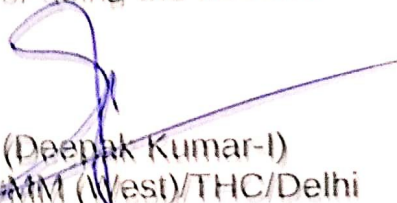
Present : Ld. APP for the State,

None for applicant.

Original order not placed on record.

Be put up for original order on 30.06.2020.

Ahmad is directed to inform the Ahmad of Ms. Deepika Thakran, Ld. MM West, Tis Hazari Court, Delhi for doing the needful.

  
(Deepak Kumar-I)  
Duty MM (West)/THC/Delhi  
22.06.2020

FIR No. 343/19  
PS Paschim Vihar West

22.06.2020

This is application for seeking report from the Jail Authority concerned qua the release of the accused Rohit.


Present : Ld. APP for the State.

None for applicant.

Report has already been received. As per the report of Jail Authority concerned, the accused Rohit s/o Raj Kumar is wanted in several other cases.

None has been appearing in the matter for last several dates of hearing.

In view of the above, the application stands disposed off.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020



FIR No. 550/2020  
PS Rajouri Garden  
U/s 356/379/34 IPC  
St. Vs. 1. Naveen &  
2. Inder

22.06.2020

Present : Ld. APP for the State.

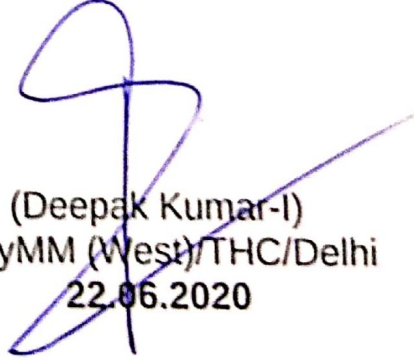
Ld. counsel for both the accused persons.

This is an application for bail filed on behalf of the accused persons namely Naveen and Inder.

Heard. File perused. Both accused are in JC since 15.06.2020. No fruitful purpose shall be served by keeping the accused persons behind the bars. Considering the facts and circumstances of case, both the accused persons are admitted to bail on his furnishing personal bond in the sum of Rs. 10,000/- each with one surety of the like amount and further subject to the condition that accused persons shall join the investigation as and when required, shall not contact the complainant/witnesses in any manner and desist from doing anything which may hamper the due process of law.

Bail application disposed of accordingly.

Copy of the order be given *dasti* to Ld. Counsel for accused persons as prayed for.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 480/2020  
PS Rajouri Garden  
U/s 411 IPC  
St. Vs Naveen

22.06.2020

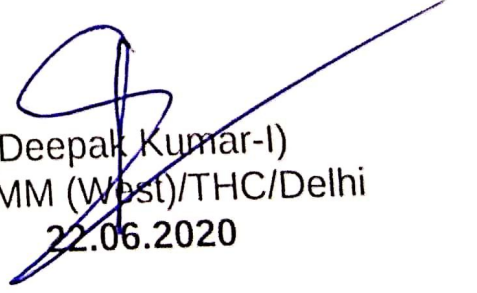
Present : Ld. APP for the State.

Ld. counsel for accused.

This is an application for bail filed on behalf of the accused Naveen  
Heard. File perused. Accused is in JC since 14.06.2020. Recovery has  
already been effected. No fruitful purpose shall be served by keeping the accused behind  
the bars. Considering the facts and circumstances of case, accused is admitted to bail on  
his furnishing personal bond in the sum of Rs. 10,000/- with one surety of the like  
amount and further subject to the condition that accused shall join the investigation as  
and when required, shall not contact the complainant/witnesses in any manner and  
desist from doing anything which may hamper the due process of law.

Bail application disposed of accordingly.

Copy of the order be given *dasti* to Ld. Counsel for accused as prayed for.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

22.06.2020

This is application for release of vehicle bearing no. DL4SCP-5183 on superdari on behalf of the applicant Kishan Chander has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
Duty MM (West)/THC/Delhi  
22.06.2020

e.FIR No. 8916/2020  
PS Tilak Nagar


22.06.2020

Present : Ld. APP for the State.

None for applicant despite repeated calls.

Be put up before the court concerned for consideration on

10.07.2020.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 008916/2020  
PS M. V Theft District,  
Crime Branch, Delhi


22.06.2020

Present : Ld. APP for the State.

None for applicant despite repeated calls.

Be put up before the court concerned for consideration on

10.07.2020.



(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No.1064/2015  
PS Punjabi Bagh

22.06.2020

Present : Ld. APP for the State.

None for applicant despite repeated calls.

Report not received from the Jail Authority concerned.

Let fresh report be called from the Jail Authority Concerned  
in terms of previous order for 01.07.2020.

(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

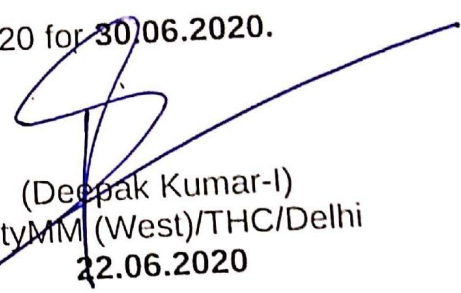
FIR No. 664/2019  
PS Tilak Nagar

22.06.2020

Present : Ld. APP for the State.

None for applicant despite calls.

Let report be called from the SHO/IO concerned as well as Jail Authority concerned qua the status of accused Manoj @ Raman @ Anna in terms of previous order dated 25.05.2020 for ~~30.06.2020~~.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

**FIR No. 5823/2020  
PS Punjabi Bagh**

22.06.2020

Present : Ld. APP for the State.

Applicant in person.

Report not received.

Let the report be called from the SHO PS Punjabi Bagh for

24.06.2020.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020



**FIR No. 1920/2020  
PS Patel Nagar**

22.06.2020

**An application for grant of bail on behalf of the applicant/accused Raju has been moved.**

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 131/2020  
PS Mundka

22.06.2020


An application for release of vehicle bearing registration no. HR-87E-0386 on superdari on behalf of the applicant Rohit Kumar has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 0186/2020  
PS Mundka

22.06.2020

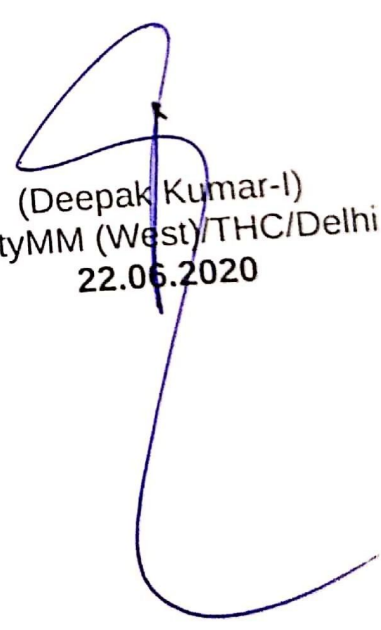
An application for release of vehicle bearing registration no. DL-8CAX-8985 on superdari on behalf of the applicant Harshad Jain has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 7050/2020  
PS Punjabi Bagh

22.06.2020

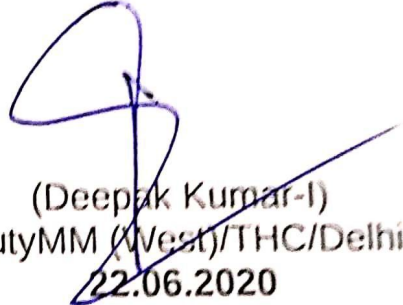
An application for grant of bail on behalf of the applicant/accused has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

22.06.2020

An application for release of the articles goods on Jama Talashi on behalf of the applicant/accused Rambha Devi has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.



(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 000517/20  
PS Hari Nagar

22.06.2020

*This is an application for releasing mobile phone make Samsung on superdari.*

Present:- Ld. APP for the State.

Applicant Razia in person.

Ct. Krishan on behalf of the IO HC Ashok.

Report has been filed on behalf of IO. Same be taken on record. Heard. Perused.

Instead of releasing the articles on superdari, I am of the considered view that the article has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No 4485/2013 dated 10.09.2014** wherein it has been held that

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and circumstances and law laid down by higher courts, articles in question i.e. **mobile phone make Samsung** as per seizure memo be released to the **rightful owner** on furnishing security bond as per valuation report of the mobile phone in question. IO is directed to get the valuation done of the articles prior to the release the same to the applicant as per directions of Hon'ble Supreme Court.

Panchnama and valuation report shall be filed at the time of filing charge sheet. Copy of this order be given dasti to applicant.

(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22 06 20

FIR No. 103/2020  
PS Paschim Vihar

22.06.2020

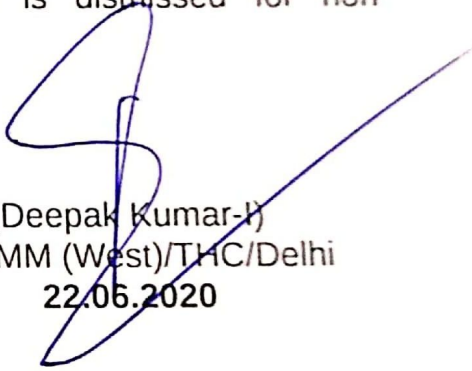
An application for grant of bail on behalf of the applicant Aman has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 33787/19  
PS Paschim Vihar West

22.06.2020

An application for grant of bail on behalf of the applicant Aman has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.



(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020



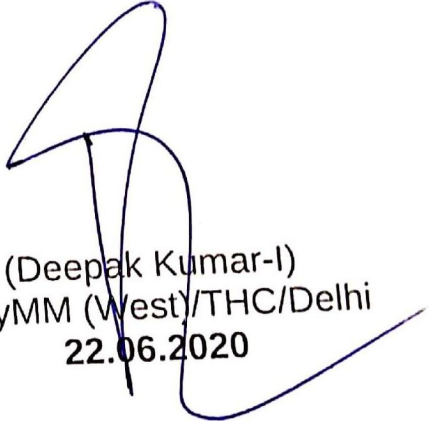
FIR No. 429/2020  
PS Hari Nagar

22.06.2020

Present : Ld. APP for the State.

None for IO.

Report be called from the IO SI Jhabbu Ram in terms of previous order dated 12.06.2020 for **02.07.2020**.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
**22.06.2020**

FIR No. 33787/19  
PS Paschim Vihar

22.06.2020

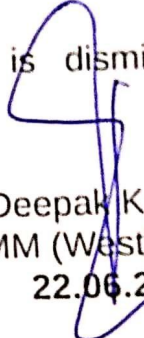
An application for grant of bail on behalf of the applicant Aman s/o Sh. Harvinder has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 622/2020  
PS Nihal Vihar

22.06.2020

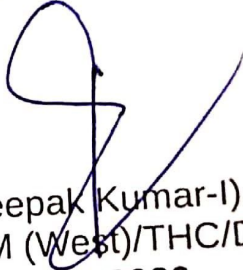
An application for grant of bail on behalf of the accused Santosh has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 455/2020  
PS Moti Nagar  
U/s 25/54/59 Arms Act  
St. Vs. Satyam Kumar

22.06.2020

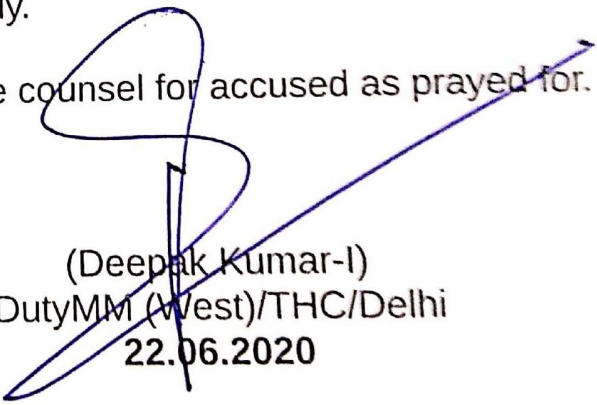
Present : Ld. APP for the State.

Ld. counsel for accused.

This is an application for bail filed on behalf of the accused Satyam Kumar. Heard. File perused. Accused is stated to be in JC since 20.06.2020. No previous involvement has been reported. Recovery has already been effected. No fruitful purpose shall be served by keeping the accused behind the bars. Considering the facts and circumstances of case and nature of the offence, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 10,000/- with one surety of the like amount and further subject to the condition that accused shall join the investigation as and when required, shall not contact the complainant/witnesses in any manner and desist from doing anything which may hamper the due process of law.

Bail application disposed of accordingly.

Copy of the order be given dasti to the counsel for accused as prayed for.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 91/2020  
PS Paschim Vihar

22.06.2020

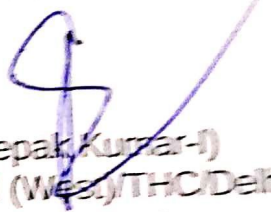
Present : Ld. APP for the State.

None for applicant despite calls.

Report not received.

Let report be called from the concerned PS for NDOH.

Be put up on 28.06.2020.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 281/19  
PS Nihal Vihar

22.06.2020


An application for grant of interim bail on behalf of the accused Manjeet Singh has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 026913/2019  
PS Punjabi Bagh

22.06.2020

Present : Ld. APP for the State.

None for applicant despite calls.

Report also not received.

Let report be called from the concerned PS for NDOH.

Be put up on 29.06.2020.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 342/2020  
PS Paschim Vihar West

22.06.2020

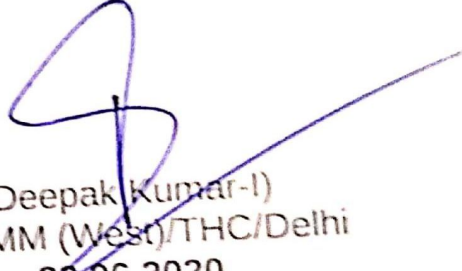
An application for release of vehicle bearing no. DL-1ZB-0473 on superdari on behalf of the applicant Raju has been moved.

Present : Ld. APP for the State.

None for applicant despite calls.

Be put up on 02.07.2020.

Ahlmad is directed to inform the counsel/applicant on his mobile number if any, mentioned on the application.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020



FIR No. 290/2020  
PS Nihal Vihar

22.06.2020

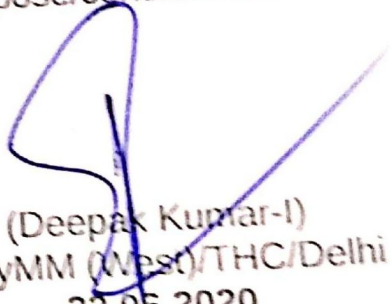
Present : Ld. APP for the State.

Ld. counsel Ms. Jyoti Verma has appeared through Video Conferencing.

Heard. Bail order of accused has not been placed on record. Counsel for accused submits that accused Sagar Parsad was granted bail by Ms. Neha Pandey, Ld. MM, West on 10.04.2020.

In view of the above, Ahlmad is directed to inform the Ahlmad of Ms. Neha Pandey, Ld. MM, West to produce the bail order on NDOH.

Be put up for afore-mentioned purpose/consideration on the application for 26.06.2020.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 599/2020  
PS Punjabi Bagh  
U/s 33/38/58 Delhi Excise  
Act  
St Vs. Sachin

22.06.2020

At 2.15 pm

Application taken up again at the request and appearance of Ld. counsel for accused Sachin.

Present : Ld. APP for the State.

Ld. counsel for accused.

Report has been received from the IO.

Request has been made for release of the accused on bail on the ground that investigation against the accused has already been completed and accused is no longer required for further investigation. The continued incarceration has been also pleaded as one of the ground for release of the accused on bail.

Heard. Perused. Accused is in JC since 04.06.2020. Recovery has already been effected. No fruitful purpose shall be served by keeping the accused behind the bars. Considering the facts and circumstances of case, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount and further subject to the condition that accused shall join the investigation as and when required, shall not contact the complainant/witnesses in any manner and desist from doing anything which may hamper the due process of law.

Bail application disposed of accordingly.

Copy of the order be given *dash* to Ld. Counsel for accused as prayed for.

*The form doh jam shole*  
  
(Deepak Kumar-I)  
Duty MM (West)/THC/Delhi  
22.06.2020

FIR No. 218/2020  
PS Paschim Vihar Est

22.06.2020


Present : Ld. APP for the State.

None for applicant despite calls.

No report received.

Let fresh report be called from the concerned PS for NDOH.

Be put up on 29.06.2020.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 168/2020  
PS Rajouri Garden

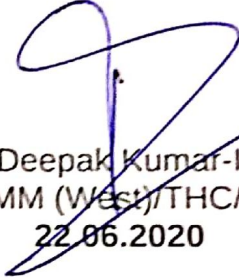
22.06.2020

Present : Ld. APP for the State.

Ld. counsel for applicant/accused.

IO ASI Subhash has filed objection for the release of Jama Talashi Articles on the ground of pending investigation.

In view of the above and considering the request of the counsel for accused, let fresh report be called from the IO ASI Subhash for 29.06.2020.



(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 262/2020  
PS Mundka

22.06.2020


An application for release of vehicle bearing no. HR-13Q-7735 on superdari on behalf of the applicant Rajender has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 0170/2020  
PS Punjabi Bagh

22.06.2020

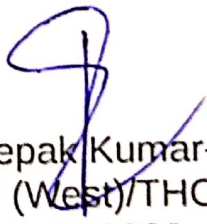
An application for release of vehicle bearing no. DL-15AD-7757 on superdari on behalf of the applicant Paras Wadwa has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 182/2020  
PS Punjabi Bagh

22.06.2020

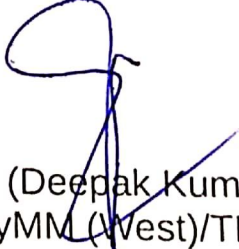
An application for release of vehicle bearing registration no. DL-5CG-0066 on superdari on behalf of the applicant Shuchi Jain has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 548/2020  
PS Punjabi Bagh

22.06.2020


An application for grant of bail on behalf of the accused/applicant Rakesh has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020



FIR No. 9043/2020  
PS Paschim Vihar East

22.06.2020

An application for grant of bail on behalf of the accused/applicant Suresh Nishad has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 298/2020  
PS Mundka

22.06.2020

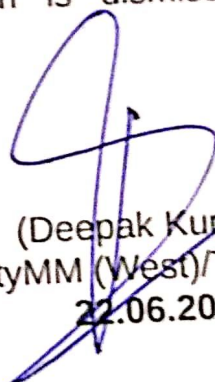
An application for grant of bail on behalf of the accused Parveen has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 187/2020  
PS Rajouri Garden

22.06.2020

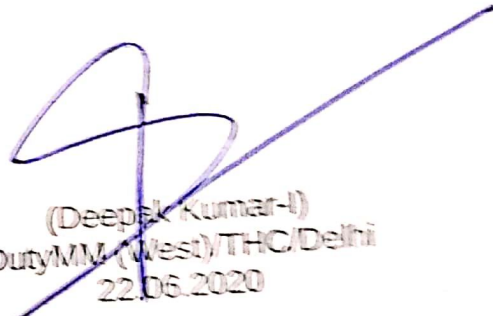
Present : Ld. APP for the State.

None for applicant.

No report received.

Let fresh report be called in terms of previous order for

26.06.2020.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 112/2020  
PS Paschim Vihar West

22.06.2020

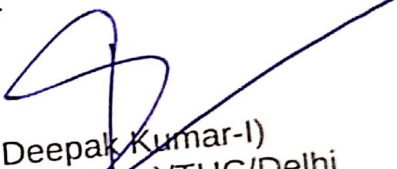
Present : Ld. APP for the State.

Ld. counsel for applicant/accused.

Counsel for accused prays for matter to be heard through  
Video Conferencing.

Let the matter be put up for consideration through Video  
Conferencing on 27.06.2020.

Ahlmad is directed to do the needful.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

e.FIR No. 1442/2019  
PS Paschim Vihar West

22.06.2020


Present : Ld. APP for the State.

Ld. counsel for applicant/accused.

Counsel for accused prays for matter to be heard through  
Video Conferencing.

Let the matter be put up for consideration through Video  
Conferencing on 27.06.2020.

Ahlmad is directed to do the needful.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No.590/18  
PS Rajouri Garden

22.06.2020

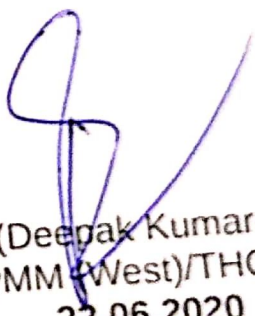
An application for grant of bail on behalf of the accused Rohit Kapoor has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 439/2020  
PS Moti Nagar

22.06.2020

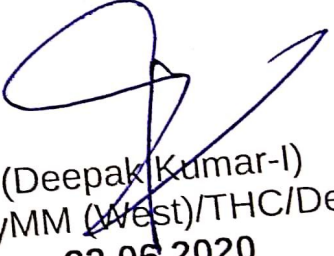
Present : Ld. APP for the State.

None for applicant despite repeated calls.

Report not received.

Let the report be called from the SHO concerned for NDOH.

Be put up for consideration on 30.06.2020.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 001909/2020  
PS Patel Nagar Central

22.06.2020

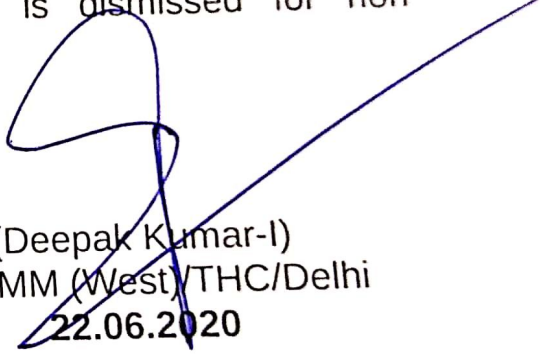
An application for release of vehicle bearing no. DL-6SAV-7129 on superdari has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020



FIR No. 0129/2020  
PS Tilak Nagar

22.06.2020

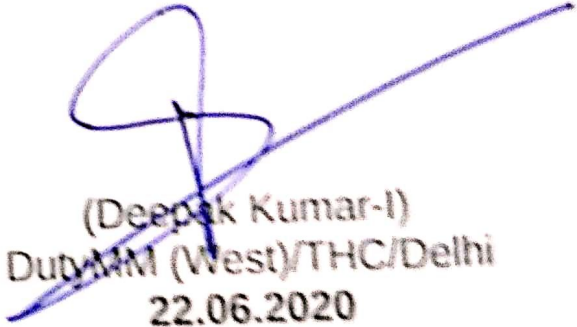
An application for calling the status report from the SHO concerned has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
Duty MM (West)/THC/Delhi  
22.06.2020

FIR No. 311/20  
PS Kirti Nagar

22.06.2020

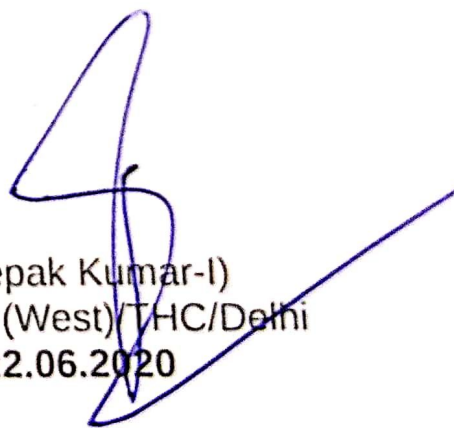
An application for release of Jamatalashi articles on behalf of the applicant/accused has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

on superdari on behalf of the applicant Anita Gupta has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that

FIR No. 89/2020  
PS Kirti Nagar

22.06.2020


This is application for release of vehicle bearing no. DL-9CAJ-0597 on superdari on behalf of the applicant Narinder Kumar has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020


moved. None has appeared on behalf of the applicant Radhey Shyam has been

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 735/17  
PS Nihal Vihar

22.06.2020

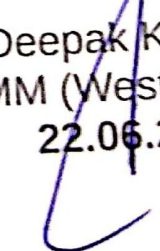
This is application for seeking cancellation of NBW and recalling of proceedings u/s 82 CrP.C on behalf of the applicant/accused Meera Devi has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. Not Known  
St. Vs. Habibul

22.06.2020


This is application for seeking status report from the IO/SHO PS Moti Nagar on behalf of the applicant/accused Habibul has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
DutyMM/(West)/THC/Delhi  
22.06.2020

22.06.2020

This is application for release of vehicle bearing no. DL-12CG-2021 on superdari on behalf of the applicant Amarjot Singh has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020



FIR No. 375/2020  
PS Paschim Vihar

22.06.2020


This is application for release of vehicle bearing no. DL-5SBG-5354 on superdari on behalf of the applicant Deepanshu Sachdeva has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020


FIR No. 214/2020  
PS Paschim Vihar

22.06.2020

Present : Ld. APP for the State.

None for applicant.

Be put up on 03.07.2020.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

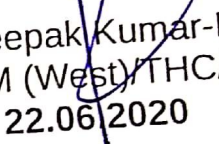
FIR No. 376/2020  
PS Rajouri Garden

22.06.2020

Present : Ld. APP for the State.

None for applicant.

Let report be called from the Jail Authority concerned qua the  
status of accused for 04.07.2020.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

Meenakshi Vs. Anil Diwan

22.06.2020

Present : Ld. APP for the State.

None for applicant despite repeated calls.

Be put up before the court concerned on 09.07.2020.

(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

**Inderjeet Singh Khokhar  
Vs. Jaspal Singh Khokhar**

22.06.2020

Present : Ld. APP for the State.

None for applicant despite repeated calls.

Be put up before the court concerned on 08.07.2020.

Applicant be informed on his mobile number if any,  
mentioned on the application.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 002673/2020  
PS Hari Nagar


22.06.2020

Present : Ld. APP for the State.

None for applicant.

Report not received from the Jail Authority concerned.

Let fresh report be called from the Jail Authority concerned in terms of previous order for 26.06.2020.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 002673/2020  
PS Hari Nagar

22.06.2020

Present : Ld. APP for the State.

None for applicant.

Report not received from the Jail Authority concerned.

Let fresh report be called from the Jail Authority concerned in terms of previous order for 26.06.2020.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 033263/19  
PS Ranhola

22.06.2020

This is application for seeking report from the Jail Authority concerned qua the release of the accused.

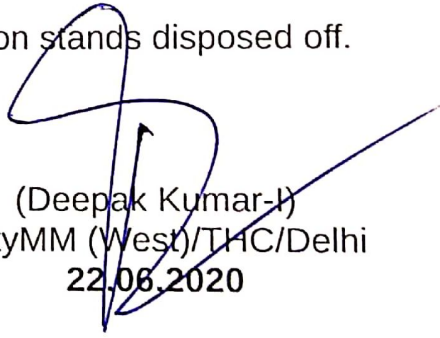
Present : Ld. APP for the State.

None for applicant.

Report has already been received. As per the report of Jail Authority concerned, the accused Rahisuddin s/o Atiq not released from JC as he is wanted in two other cases bearing FIR no.30998/2020 U/S 379 IPC PS Wazirabad and DD no.27A dated 22.01.2020, u/s 103 DP Act, PS M.S Park.

None has been appearing in the matter for last several dates of hearing.

In view of the above, the application stands disposed off.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020



**FIR No. 130/2012  
PS Mianwali Nagar**

22.06.2020

**This is application for passing the order on the point of charge.**

Present : Ld. APP for the State.

None for applicant despite calls.

Be put up before the court concerned having jurisdiction of  
PS Mianwali Nagar for 23.07.2020.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 441/2020  
PS Rajouri Garden  
U/s 392/411/34 IPC &  
25/27 Arms Act  
St. Vs Sarabjeet Singh @  
Sarab @ Harry

22.06.2020

Present : Ld. APP for the State.

Ld. counsel for accused.

This is an application for bail filed on behalf of the accused Sarabjeet Singh @ Sarab @ Harry.

Heard. File perused. Accused is in JC since 10.05.2020. Co-accused is stated to have already been granted bail. Recovery has already been effected. No fruitful purpose shall be served by keeping the accused behind the bars. Considering the facts and circumstances of case, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount and further subject to the condition that accused shall join the investigation as and when required, shall not contact the complainant/witnesses in any manner and desist from doing anything which may hamper the due process of law.

Bail application disposed of accordingly.

Copy of the order be given *dasti* to Ld. Counsel for accused as prayed for.

(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

FIR No. 611/2020  
PS Nihal Vihar

22.06.2020

This is application for release of vehicle bearing no. PB-11CB-8401 on superdari on behalf of the applicant Sunny Jain has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

22.06.2020

*This is an application for releasing vehicle No. DL-9SAP-8079 on superdari.*

Present:- Ld. APP for the State.

Sh Naresh Kumar, brother of the applicant.

Report has been filed on behalf of IO. Same be taken on record. Heard. Perused.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :

*"1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.*

*2. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

*3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

*4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

*5. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

*6. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

Considering the facts and circumstances and law laid down by higher courts, vehicle No. **DL-9SAP-8079** in question be released to the **rightful/registered owner** on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Panchnama and valuation report shall be filed in the court alongwith charge sheet. Copy of this order be given dasti to applicant.

**IO is directed to get the vehicle insured, if not already insured before its release on superdari.**

(Deepak Kumar-I)  
DutyMM (West) THC/Delhi  
22.06.2020

FIR No. 2673/2020  
PS Hari Nagar

22.06.2020

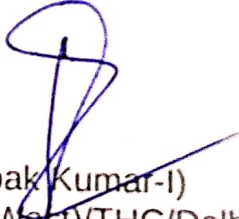
An application for release of personal search articles on behalf of the applicant/accused Rohan @ Chotu has been moved.

Present : Ld. APP for the State.

None has appeared on behalf of the applicant despite repeated calls.

Record reveals that earlier also none had appeared to pursue the present application. It appears that applicant is not interested in pursuing of his application.

Accordingly, the present application is dismissed for non prosecution.

  
(Deepak Kumar-I)  
DutyMM (West)/THC/Delhi  
22.06.2020

22.06.2020

*This is an application for releasing vehicle No. DL-10CD-4354 on superdari.*  
Present:- Ld. APP for the State.

Applicant Saurabh Khanna in person.

Report has been filed on behalf of IO. Same be taken on record. Heard. Perused.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :

*"1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.*

*2. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

*3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

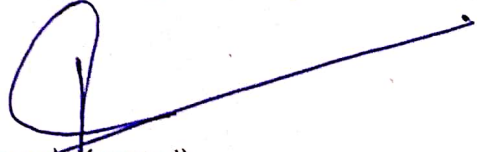
*4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

*5. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

*6. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

Considering the facts and circumstances and law laid down by higher courts, vehicle No. **DL-10CD-4354** in question be released to the rightful/registered owner on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Panchnama and valuation report shall be filed in the court alongwith charge sheet. Copy of this order be given dasti to applicant.

  
(Deepak Kumar-I)  
Duty MM (West)/THC/Delhi  
22.06.2020